

SECTION XVII

MATTER FOR : 19.02.2015

R/COURT NO.: 02

ITEM NO. : 47

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 797 OF 2014**

Rajjan Lal

... Appellant

VERSUS

Union of India & Anr.

... Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 20th January 2015, when the court was pleased to pass the following Order:

"Delay condoned.

Appeal admitted.

The appellant is permitted to seek expeditious hearing of the appeal after disposal of the acquittal appeal by the High Court."

It is submitted that there are two respondents in the matter. Accordingly, NLPA was issued to both the Respondents through Appellate Tribunal, Lucknow on 25.01.2014 and certificate of service in respect of both the respondents is still awaited.

Service of NLPA notice is not complete.

The matter above mentioned is listed before the Ld. Registrar Court with this office report.

DATED THIS THE 18TH DAY OF FEBRUARY, 2015.

ASSISTANT REGISTRAR

Copy to : Mr. Ritesh Agrawal, Advocate

ASSISTANT REGISTRAR